

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 328 of 2025

In the matter of:

Naveen Bamel

.... Applicant

Versus

Union of India & Ors

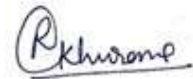
...Respondent(s)

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Date: 15.04.2026

Filed through:



Rahul Khurana, Advocate

Counsel for Respondent No. 2 & 3

9811894060

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Reply on behalf of Respondent No. 2 & 3

Most respectfully Showeth,

1. That the present case is fixed before this Hon'ble Tribunal for 16.04.2026.
2. That present reply is being filed through Raj Kumar, Deputy Conservator of Forest, Gurugram who is authorised and competent to file the present reply on behalf of Respondent No. 2 & 3.

Preliminary Submissions

1. It is respectfully submitted that the matter is related to 588.5 acres (500 acres Aravalli Forest + 88.5 acres having buildings and assets) of Panchayat land at Bhonds normally called Bharat Yatra Kendra established during late 1980s by Bharat Yatra Trust of Late Prime Minister Sh. Chander Shekhar on Gram panchayat land of Village Bhondsi in district Gurugram, Haryana.
2. That the establishment of Bharat Yatra Kendra on land of Gram panchayat Bhondsi was challenged before Hon'ble Supreme Court in WP (Civil) 179/1999 titled B.L. WADEHRA v/s UNION OF INDIA.
3. That the said matter was disposed of by Hon'ble Supreme Court passing following directions vide order dated April 19, 2002:
"Under the circumstances this writ petition is allowed by making the Rule absolute with the issuance of following directions:

- i) Consequent upon quashing of Gram Panchayat Resolutions dated 22.10.1983 and 18.10.1997, the Government Orders dated 3.3.84 and 6.6.90 and the gift deeds executed by Gram Panchayat in favour of the respondent-Trust, the possession of the land, the subject matter of this litigation shall be handed over by the respondent No.7, its Chairman, Directors, employees, representatives and agents, initially to the State Government who shall thereafter deliver it to the Gram Panchayat with specific directions for utilisation of the land in the manner prescribed.
- ii) The respondent-State shall constitute a committee within 15 days comprising of the Chief Secretary, The Deputy Commissioner, Gurgaon, the concerned Block Development and Panchayat Officer, the representative of the Ministry of Environment, Government of India, a representative of the Ministry of Home Affairs(Central Government) and the President of the District Bar Association, Gurgaon and the Sarpanch of Panchayat, Bhondsi, to take possession of the land within two months from the date of its constitution and submit its compliance report in this Court by 30th July, 2002.
- iii) The Committee appointed in terms of direction No.(ii) shall formulate a scheme for the utilisation of the aforesaid land when its possession is taken from the respondent No. 7. Such scheme shall initially be implemented by the State Government and when its possession is delivered to the Gram Panchayat the aforesaid scheme shall be placed before the Gram panchayat for its approval. The Gram Panchayat at that time may take appropriate actions for giving effect to the scheme in the manner proposed by the committee or with such modifications as may be deemed proper in the interests of the Panchayat and for the purposes enumerated under the Act and the Rules.

- iv) *The respondent-State shall appoint another committee comprising of its Finance Secretary, Chief Engineer of the PWD, a representative of the Accountant General and the Sarpanch of the Gram Panchayat to assess the costs of construction of the buildings constructed on the land. The cost shall be assessed on the basis of the account books of the respondent-trust within a period of two months from the date of the constitution of that Committee.*
- v) *That the State Government shall make the payment to the respondent No.7 of the amount assessed as the value of the constructions raised within a further period of two months. After compliance of the formalities regarding taking possession and making the payment, the symbolic possession of the land shall be transferred to the Gram Panchayat for the purposes of its income and the land along with structures raised thereon shall be utilised for the purposes and in the manner specified in the policy to be formulated by the Committee appointed in terms of Direction No.(ii) hereinabove.*
- vi) *The amount of the cost of construction, paid by the State Government to the respondent No. 7, shall be recovered from the Gram Panchayat in the manner and during the time as may be prescribed by the State Government in consultation with the committee appointed in terms of direction No. (iv).*
- vii) *That the area of 500 acres of land, taken possession of by the State Government in terms of this Court's order dated 24.7.2001 shall be delivered to the Gram Panchayat and utilised in such a manner which does not contravene the provisions of the Forest Conversation Act.*
- viii) *No part of the land, the subject matter of the controversy shall be utilised or transferred to any person or authority other than*

specified in Sections 5A and 5B of the Act, without prior sanction of the Central Government.

ix) Under the circumstances of the case we do not issue any direction for the registration of any criminal case against the respondent No. 7 or its office bearers.

x) The respondent No. 7 is held liable to pay costs of Rs.25,000/-. Such costs shall, initially, be paid by the State Government and later recovered from the amount found payable as compensation to the respondent No.7. Out of the costs recovered, a sum of Rs.20,000/- shall be paid to Mr. U.U. Lalit, the learned amicus curiae who has very ably assisted the Court in the disposal of this petition. The balance Rs.5,000/- shall be payable to the petitioner.”

4. It is respectfully submitted that in compliance of the order dated 19.04.2002, the said land was handed over back to Gram Panchayat by Bharat Yatra Trust.
5. It is respectfully submitted the said land of 588.50 acres was closed under Section 38 of Indian Forest Act 1927 vide notification vide Notification No. S.O. 27/CA 16/1927/S. 38/2004 dated March 09, 2004 for a period of 15 years as per resolution of the Gram Panchayat which expired in March 2019. The copy of the notification dated 09.03.2004 is annexed as **Annexure-R-1**.
6. That an area of 88.5 acres with buildings and assets was transferred to Haryana Forest Development Corporation (HFDC) for development of Eco-tourism Centre and Nature Camp vide PCCF Haryana order Endst. No. 2096 – 2108 dated 18.09.2015. In pursuant to orders, the assets were handed over to General Manager, HFDC Gurugram on 19.02.2016.
7. It is respectfully submitted that HFDC started restoration activities of abandoned assets and a Nature Camp was established and started on June 17, 2017 and some plantation area was named as

Chandershekhar Smriti Van on the same day. HFDC incurred expenditure on the restoration, plantation and protection activities. Fencing along road was carried out so that no damage happens to assets.

8. It is respectfully submitted that later it was decided that the Eco-Tourism Centre will be developed and operationalised through expert agencies for its sustainability.
9. That meanwhile Forest Department established Training Centre of frontline staff in the said campus and following courses have been completed including trainees from UT of Ladakh and Delhi:

Sr. No.	Name of Course	No. of Trainees	Duration of Course
1.	Promotee Forester Training Course 2023-24	54	3 months (01.05.2023 to 31.07.2023)
2.	Forest Guard & Wildlife Guard Training Course 2023-24	52	5.5 months (01.05.2023 to 15.10.2023)
3.	Promotee Forester Training Course 2023-24	30	3 months (01.09.2023 to 30.11.2023)
4.	Promotion linked Training Course for Forest Guards of Delhi Forest Department	15	Three Weeks 27.09.2023 to 14.10.2023
5.	One Week Refresher Course for Foresters/Deputy Rangers/Wildlife Inspectors	24	One week 23.10.2023 to 28.10.2023
6.	One Week Refresher Course for Forest Guards	30	One week 11.12.2023 to 16.12.2023

7.	One Week Refresher Course for Forest Guards	31	One week 12.02.2024 to 17.02.2024
8.	Farmers' Exposure Visit to Rajasthan	30	10 days 08.01.2024 to 17.01.2024
9.	Promotee Forester Training Course 2023-24	24	3 months (11.12.2023 to 10.03.2024)
10.	Forest Guard & Wildlife Guard Training Course 2023-24	38	5.5 months (15.11.2023 to 30.04.2024)
11.	Forest Guards Training Course 2024-25 (ongoing)	24	5.5 months (15.10.2024 to 28.02.2025)
Total		352	

10. It is respectfully submitted that the HFDC will establish and operationalise Eco-Tourism Centre in the campus of 88.50 acres through expert agency. The proposal has been approved in 143rd Meeting of Board of Directors of HFDC held on 09.07.2025. The copy of the proceedings of the BoD dated 09.07.2025 are annexed as **Annexure-R-2**.
11. That accordingly, HFDC invited Request for Proposals for Design, Development, Improvement, Management and Operation of Nature Camp at Bhondsi, Gurugram vide public notice dated 05.12.2025. The last date of submission of proposals was 18.12.2025. The copy of public notice and RFP is annexed as **Annexure-R-3**.
12. It is respectfully submitted that while the assets were handed over to HFDC, the ownership of land was of Gram Panchayat Bhondsi and

- as per resolution passed by Gram panchayat, the income from Eco-Tourism Activities was to be shared in ratio of 50:50.
13. It is respectfully submitted that during the course of time, the village Bhondsi came in jurisdiction of Municipal Corporation Gurugram (MCG) while expansion of municipal limits and the ownership came to MCG whereas the management is still with HFDC and Forest Department.
 14. That as per earlier resolution of Gram panchayat, the income from eco-tourism activities is to be shared in 50:50 ratio, HFDC has requested the MCG to provide consent on the same lines so that the proposals may be analysed and the work may be awarded.
 15. That the Forest Department and HFDC are working for protection of the area and with the efforts of Forest Department patrolling in compliance of orders of Hon'ble Supreme Court, there had been tremendous increase in forest cover of total area of 588.50 acres. Some photos of the area are annexed as **Annexure-R-4**.
 16. That no incidence of poaching and other illegal activities has been reported in the area. A report has also been taken from Divisional Wildlife Officer, Gurugram. Copy of the report dated 17.02.2026 is annexed as **Annexure-R-5**.
 17. That the Forest Department taking legal action against the illegal activities in the said area. The department has registered Forest Offence Reports for construction of building for Gaushala on land which was part of orders of Hon'ble Supreme Court and also Aravalli Plantation vide FOR No. 063/506 dated 28.06.2023, 011/1378 dated 02.11.2023, 028/1378 dated 05.01.2024, 051/1378 dated 08.08.2024 and 067/1378 dated 25.04.2025. The copies of FoRs are annexed as **Annexure-R-6**.
 18. That the Forest Department has also filed cases before Hon'ble District Court, Gurugram vide case No. COMA/98/2024, COMA/174/2024, COMA/182/2024 and COMA/18/2025 the said matters are still pending before Ld. Court.

19. That it is pertinent to mention Haryana Forest Department has always been watchful of the illegal activities in forest areas and have always acted in vigilant manner in order to prevent degradation of the same.
20. That the Forest Training Centre is already being running in the said campus and Eco-Tourism Centre will be established shortly through expert agencies and the entries to the campus will further be regulated.

In view of above submissions made in para 1 to 20, it is, therefore, prayed that the present application may kindly be dismissed and this Hon'ble Tribunal may pass any further orders that it may deem fit.

Dated:

Place: Gurugram


Raj Kumar

Deputy Conservator of Forest, Gurugram

On behalf of Respondent No.2 &3.

Verification:

Verified that the contents of paragraphs no. 1 to 20 of the preliminary submissions of the reply on merits are true and correct. Nothing therein is false and nothing material has been concealed.

Dated:

Place: Gurugram


Raj Kumar

Deputy Conservator of Forest, Gurugram

On behalf of Respondent No.2 &3.

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AFFIDAVIT

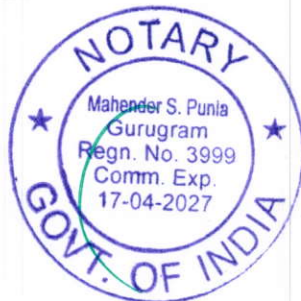
I, Raj Kumar, Deputy Conservator of Forest, Gurugram, aged about 40 years do hereby do hereby solemnly affirm and state as under:

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case and authorized to file reply on behalf of Respondent No. 2 & 3, therefore, I am competent to swear this affidavit.
2. That contents of aforesaid reply may be read as part and parcel of this affidavit.
3. That the annexures filed with the reply are true copies of their respective originals.


DEPONENT

Verification:

Verified at Gurugram on this 15 day of April, 2026 that the corresponding paras 1 to 20 of my above affidavit is true to my knowledge and nothing material has been concealed there from.



ATTESTED 

MAHENDER S. PUNIA
ADVOCATE & NOTARY
Dist. Gurugram (Haryana) India


DEPONENT

15 APR 2026

384

HARYANA GOVT. GAZ. (EXTRA.), JUNE 10, 2004
(JYST. 20, 1926 SAKA)

[Authorised English Translation

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 10th June, 2004

No. S.O. 55/C.A.16/1927/S.30/2004.—In exercise of the powers conferred by clause (b) of section 30 of the Indian Forest Act, 1927 (Act 16 of 1927) and all other powers enabling him in this behalf, the Governor of Haryana hereby declares that the land specified in the Schedule appended to Haryana Government, Forest department, Notification No. S.O.27/C.A. 16/1927/S.38/2004, dated the 9th March, 2004, shall be closed for regeneration for a period of fifteen years, with effect from the date of publication of this notification in the Official Gazette and that the rights of private persons in or over the said land shall be suspended during the said period.

D. S. DHESI,

Secretary to Government Haryana,
Forest Department.

HARYANA GOVT. GAZ. (EXTRA.), MARCH 9, 2004 193
(PHGN. 19, 1925 SAKA)

[Authorised English Translation]

HARYANA GOVERNMENT
FOREST DEPARTMENT

Notification

The 9th March, 2004

No. S.O. 27/C.A. 16/1927/S. 38/2004.—Whereas, the owners of the majority of shares in the land specified in the Schedule given below have, with a view to the conservation of forests, thereon, represented in writing to the Collector of Gurgaon District that the said land may be managed on their behalf by the Divisional Forest Officer, Gurgaon Forest Division, as a protected forest on terms mutually agreed upon;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 38 of the Indian Forest Act, 1927 (Act 16 of 1927), other powers enabling him in this behalf, the Governor of Haryana hereby applies the provisions of sections 30, 32, 33, 34 and 68 of the said Act to the lands specified in the Schedule given below :—

Schedule

District	Tehsil	Village with Hadbast No.	Description of Field		Total area in acres
			Rectangle No.	Killa No.	
1	2	3	4		5
Gurgaon	Sohna	Bhondsi Hadbast No. 168 (Contd.)	90	21/2, 22, 23	588.5
			91	10, 11, 12/1, 12/2, 19 to 21, 22/1, 22/2, 23 to 25	
			92	5, 6, 14 to 17, 24, 25	
			93	4 to 7, 14 to 17, 23 to 25	
			94	1 to 4, 5/1, 5/2, 6, 7/1, 7/2, 8 to 12, 13/1, 13/2, 14 to 18, 19/1, 19/2, 20 to 25	
			95	1 to 3, 8 to 13, 18 to 23	
			128	11 to 14, 15/1, 15/2, 16 to 25	
			129	1 to 3, 8 to 25	
			130	1, 2, 3/1, 3/2, 4, 5, 6, 7/1, 7/2, 8 to 13, 14/1, 14/2, 15 to 17, 18/1, 18/2, 19/1, 19/2, 20, 21/1, 21/2, 22 to 25	

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(PHGN. 19, 1925 SAKA)

1	2	3	4	5
Gurgaon	Sohna	Bhondsi Hadbast No. 168 (Concl'd.)	131	3 to 7, 14 to 17, 24, 25
			132	3, 4, 5/1, 5/2, 6, 7/1, 7/2, 8, 13 to 19, 22 to 25
			133	1 to 25
			134	1 to 25
			135	1 to 5, 6/1, 6/2, 7 to 14, 15/1, 15/2, 16 to 25
			161	1 to 25
			162	1 to 25
			163	1 to 25
			164	1 to 25
			165	15, 16, 24, 25
			166	4 to 6, 15, 16, 25
			167	1 to 25
			168	1 to 25
			169	1 to 25
			170	1 to 25
			193	1 to 25
			194	1 to 25
			195	1 to 25
			196	1 to 7, 15
			197	5
			198	1 to 25
			199	1 to 25
			200	1 to 25

D. S. DHESI,
Secretary to Government Haryana,
Forest Department.

Minutes of 143rd Meeting of Board of Directors of Haryana Forest Development Corporation Limited held on Wednesday, the 09th day of July 2025 at 3.30 PM at the Registered Office of the Corporation at Bay No 27-28, Sector 4, Panchkula under the Chairmanship of Sh. Anand Mohan Sharan, IAS, Chairman, Haryana Forest Development Corporation Ltd.

Present:

1	Sh. Anand Mohan Sharan, IAS	Chairman
2	Sh. K. C. Meena, IFS	Managing Director
3.	Sh. Vineet Kumar Garg, IFS	Director

Sh. Anand Mohan Sharan, IAS chaired the meeting. Upon ensuring that the requisite quorum was present, he called the meeting to order and initiated the discussions as per the agenda.

Item No. 143.01

Leave of Absence

Leave of absence was granted to Ms. Vasvi Tyagi and Smt Kiran Lekha Walia, Directors who could not attend the meeting due to their pre-occupation.

Item No. 143.02

To confirm the Minutes of 142nd Meeting of Board of Directors held on 18th day of March, 2025.

The Board took note that the Minutes of the 142nd Board Meeting were circulated to all Directors and no comments or suggestions for amendments were received. Hence, the minutes were confirmed and the following resolution was passed:

“Resolved that the Minutes of 142nd Meeting of the Board of Directors held on 18th day of March, 2025 are hereby approved and confirmed.”

Item No. 143.03**Actions taken on the decisions of 142nd Meeting of Board of Directors held on 18th day of March, 2025.**

The Board reviewed and noted the actions taken on decisions made in the 142nd Board meeting held on 18th day of March, 2025.

While taking note of the actions taken on the item no:

142.06 (141.07) w.r.t. taking land from the Forest Department in Ambala and Yamunanagar districts, the Board decided that instead of taking land in Ambala and Yamunanagar districts, HFDC should opt to take land in Seonthi, Kurukshetra and Bithmada, Hisar for establishing the proposed nursery to enhance the capacity of existing clonal plants production. Forest Department has clonal plants production facilities at Seonthi, Kurukshetra and Bithmada, Hisar. The facility at Bithmada is unutilized and both the units are in the DFO (Seed) or DFO (Research). After detailed deliberations, it was resolved that the facility at Bithmada, Hisar be handed over to HFDC for management purposes for clonal plants production. Forest Department will provide space at Seonthi, Kurukshetra for enhancement of clonal production capacity.

142.06 (141.15) w.r.t. engaging a professional agency to support diversification, innovation and prepare future road map for HFDC, the Board decided that HFDC should submit its recommendation to the Additional Chief Secretary / Chairman, HFDC for approval without waiting for the re-empanelment process by HARTRON.

Item No. 143.04

To take note of the performance of HFDC.

The Board examined in detail the comparative physical and financial performance for the year 2024–25 with respect to the previous year and noted a tentative profit of Rs. 27.89 Crores compared to an actual profit of Rs. 23.15 Crores for the corresponding period in 2023-24.

Item No. 143.05

To consider and approve the Budget of HFDC for the Financial Year 2025-26.

The Managing Director presented the detailed budget estimates for FY 2025–26. The Board reviewed the allocations proposed across various heads and the following resolution was passed:

“Resolved that the Budget of the Corporation for the Financial Year 2025–26 as placed before the Board is hereby approved.”

Item No. 143.06

To consider and approve the establishment of a New Unit for Plastic Pots/Root trainers Manufacturing.

The Board was informed about the proposal to establish an in-house facility at Rewari for the manufacture of plastic pots and root trainers to support plantation and nursery activities and eliminate single use plastic from the Forest nurseries. The estimated investment and benefits were deliberated upon. The Board approved the proposal for setting up a new manufacturing unit for producing plastic pots and root trainers.

Item No. 143.07

To consider and approve the proposal for renovation and construction of infrastructure at Sawmill, Chandimandir.

The Board considered the proposal submitted by the General Manager, HFDC Ambala, highlighting the need for infrastructural upgrades at the Chandimandir Sawmill. The proposal, including cost estimates for roofing, sanitation, structural improvements, and machinery, amounting to Rs. 22.50 lakhs, was approved unanimously.

Item No. 143.08

To consider and approve the proposal to establishment of a New Unit for Modular Steel Furniture Unit at Jagadhari.

The Board was apprised of the plan to set up a Modular Steel Furniture Unit in Jagadhari to diversify HFDC's product portfolio. The comprehensive cost analysis totaling Rs. 350.00 lakhs and expected revenue potential were shared. After detailed deliberations, the Board approved the establishment of the new unit for Modular Steel Furniture Unit at Jagadhari.

Item No. 143.09

To review the progress of Trade Receivables/Payables.

As per directions in the previous meeting, the Board reviewed the detailed year-wise breakup of receivables and payables. It was noted that while some recovery efforts were successful, pending dues from certain departments required intervention. The Board advised that follow-up action be taken with the concerned authorities to expedite the recovery process. The Board further directed that any amounts payable by HFDC be also released only after proper verification and reconciliation of the dues.

Item No. 143.10

To consider and approve the Write-off of Rs. 33,552/- on Account of Non-Recovery from Deceased Employees.

The Board noted that the outstanding amount of Rs. 33,552/- was unrecoverable due to the demise of three employees. Considering the circumstances, the Board approved the write-off as irrecoverable loss in the books of accounts.

Item No. 143.11

To consider & Approval for Replacement of Condemned Official Vehicles and Purchase of New Vehicle for General Manager, HFDC, Rewari.

The Board considered and approved the replacement of condemned vehicles, as per Government norms, for General Managers at Kurukshetra, Ambala, Gurugram, Sirsa and purchase of a new vehicle for GM, Rewari, subject to Government approval.

Item No. 143.12

To consider and approve the draft Notice for fixing the Date, Time & Venue for the Annual General Meeting of the Shareholders for adoption of accounts of HFDC for Financial Year ended 31st March, 2025.

The Board discussed the legal requirements for convening the Annual General Meeting under the Companies Act, 2013. The Board considered and approved the draft notice for fixing the Date and Venue for the Annual General Meeting of the Shareholders for adoption of accounts of Haryana Forest Development Corporation Limited for the financial year ended 31st March, 2025 and passed the following resolution.

“Resolved that the notice of calling the Annual General Meeting as placed before the meeting, is hereby approved and the Managing Director of the Corporation is hereby authorized to sign and send the same to the members of the Corporation as also to all others entitled to receive the Notice.

Further Resolved that Annual General Meeting of the members of the Corporation be held on the date, place & time as may be fixed by the Managing Director in consultation with the Chairman.”

Item No. 143.13

Any other item with the permission of Chair.

With the permission of the Chairman and the consent of all the Directors present, the following items which were not in the main agenda, were taken up for consideration.

Item No.: 143.13.01.

To Consider and Approve the Recognition of Achievement of Mr. Mukesh Kumar, Assistant, HFDC.

The Board placed on record its appreciation and commendation for the outstanding achievement of Mr. Mukesh Kumar who has won the Gold Medal at the Dubai Pro Show Power Lifting Championship held in April 2025. It was unanimously resolved that a formal letter of commendation be issued in his honour. The Board further approved a cash incentive of Rs. 11,000/- to be awarded to him as a token of recognition for his contribution.

Item No.: 143.13.02.

Development and Management of Eco-Tourism Sites at Masani Barrage, District Rewari and Bhondsi, District Gurugram

The Board was apprised of the background and previous efforts made by HFDC for the development of eco-tourism sites at Masani Barrage, Rewari, and Nature Camp, Bhondsi, Gurugram. Despite investment of funds by HFDC, the activities could not be operationalized due to various constraints. The proposal involved operationalizing eco-tourism activities through third parties adopting the Himachal Pradesh model, as per the recently notified Eco-Tourism Policy of Haryana (June 2024).

The Board considered and approved the proposal that HFDC shall manage the eco-tourism sites at Masani Barrage and Bhondsi by adopting the Himachal Pradesh Model through third party expert agencies. The Board authorised the Managing Director to take up the matter with the Government for necessary approvals and to proceed, accordingly.

Item No. 143.13.03.

Proposal for Model Plantation along KMP Expressway

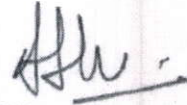
The Board was informed that, as per the directions of Hon'ble Minister (Industries & Commerce; Environment, Forest & Wildlife), a model plantation project is to be undertaken along the KMP Expressway, particularly between Pachgaon Chowk and Farukhnagar Chowk. HFDC had prepared detailed estimates and proposed to execute the work in collaboration with HSIIDC, with whom a Memorandum of Understanding (MoU) is proposed to be signed. Funds deposited by RRTS would be utilised for plantation along RoW amounting to Rs. 4,90,30,858/- and additional funds for central verge plantation and bamboo plantation will be provided by HSIIDC in tune of Rs. 6,17,17,016/-.

The Board approved that HFDC may execute an MoU with HSIIDC for carrying out plantation activities along the KMP Expressway using funds deposited by RRTS and HSIIDC. It was further resolved that HFDC shall retain 10% institutional charges, and the proposal shall be submitted to the Government for approval. The Board authorized the Managing Director to finalise the MoU and execute the plantation project as per the approved estimates.

There being no other item to be discussed, the meeting ended at 4:15 pm with a vote of thanks to the Chair and other participants.



**K C Meena, IFS
Managing Director**



**Anand Mohan Sharan, IAS
Chairman**

Haryana Forest Development Corporation Ltd.

(A Government of Haryana Undertaking)

Forest Complex, Sohna Road, Near Courts, Gurugram-122001

Tel : 0124-2305348; E-mail: rmhfdc_ggn@yahoo.co.in

No. GM/HFDC/GGM/08/2025-26

Dated: 05.12.2025

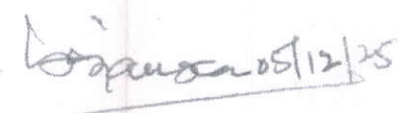
NOTICE

INVITATION OF PROPOSALS FOR DESIGNING, IMPROVEMENT, DEVELOPMENT, MANAGEMENT AND OPERATION OF NATURE CAMP AT BHONDSI, GURUGRAM, HARYANA

Technical and Financial proposals are invited on behalf of Haryana Forest Development Corporation Ltd. in invites Online bids through eProcurement mode on the website: <https://etenders.hry.nic.in> as per terms & conditions from interested parties having experience in the field of tourism and hospitality for improvement, management and operation of the Nature Camp located at at Bhondsi, District Gurugram.

The existing site and infrastructure will be made available as and where basis and the shortlisted party/agency will be responsible for designing, improvement, development, management and operation of the existing buildings and other infrastructure in sustainable manner per consultation and as per prescribed terms and conditions for a period for 19 years.

The proposals shall be submitted on or before 18.12.2025 at 2.00 PM. The proposals will be opened in the office of undersigned on same day at 3.00 PM. The details terms and conditions and tender documents may be downloaded from the website of HFDC i.e. www.hfdc.gov.in or website: <https://etenders.hry.nic.in>.


General Manager
HFDC Ltd., Gurugram

Haryana Forest Development Corporation Ltd.

(A Government of Haryana Undertaking)

Forest Complex, Sohna Road, Near Courts, Gurugram-122001

Tel : 0124-2305348; E-mail: rmhfdc_ggn@yahoo.co.in

No. GM/HFDC/GGM/08/2025-26

Dated: 05.12.2025

INVITATION OF PROPOSALS FOR DESIGNING, IMPROVEMENT, DEVELOPMENT, MANAGEMENT AND OPERATION OF NATURE CAMP AT BHONDSI, GURUGRAM, HARYANA

Technical and Financial proposals are invited on behalf of Haryana Forest Development Corporation Ltd. in invites Online bids through eProcurement mode on the website: <https://etenders.hry.nic.in> as per terms & conditions from interested parties having experience in the field of tourism and hospitality for improvement, management and operation of the Nature Camp located at at Bhondsi, District Gurugram.

The existing site and infrastructure will be made available as and where basis and the shortlisted party/agency will be responsible for designing, improvement, development, management and operation of the existing infrastructure in sustainable manner as per prescribed terms and conditions for a period for 19 years.

The proposals shall be submitted on or before 18.12.2025 at 2.00 PM. The proposals will be opened in the office of undersigned on same day at 3.00 PM. The details terms and conditions and tender documents may be downloaded from the website of HFDC i.e. www.HFDC.gov.in or website: <https://etenders.hry.nic.in> on or before 18.12.2025 at 2.00 pm. The bids may be submitted online by 18.12.2025 before 2.00 pm and the bids shall be opened in the presence of tenderers or their authorized representatives who wish to be present on the same day i.e. 18.12.2025 at 3.00 PM in the office of the General Manager, Haryana Forest Development Corporation Ltd., Gurugram-122001, Haryana. In case of any holiday on the day of opening, the e-tender will be opened on the next working day at the same time.

The amendments, if any, will be hosted on the website of HFDC i.e. www.hfdc.gov.in or website: <https://etenders.hry.nic.in>. The proposals shall be submitted in online mode.

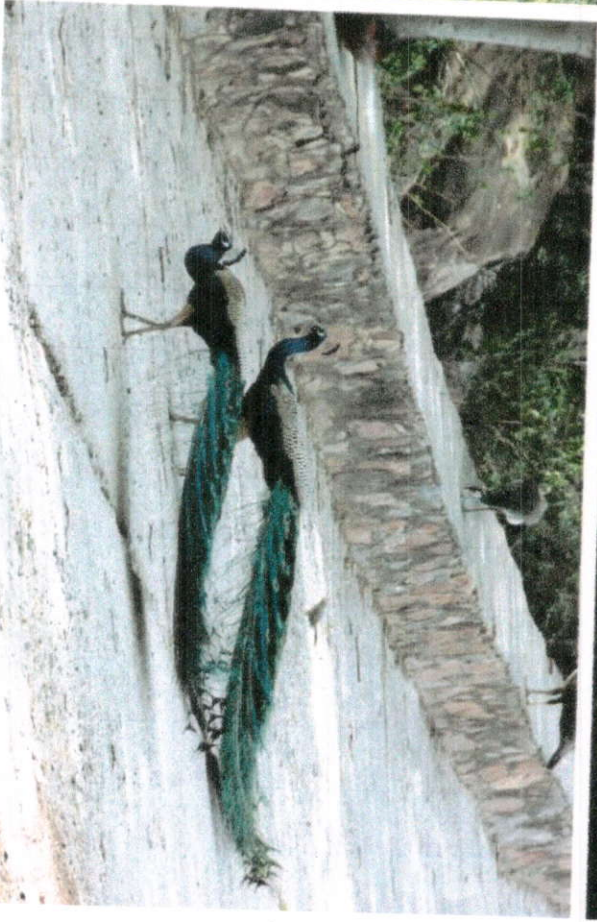
The important dates and time related to RFP are mentioned below:

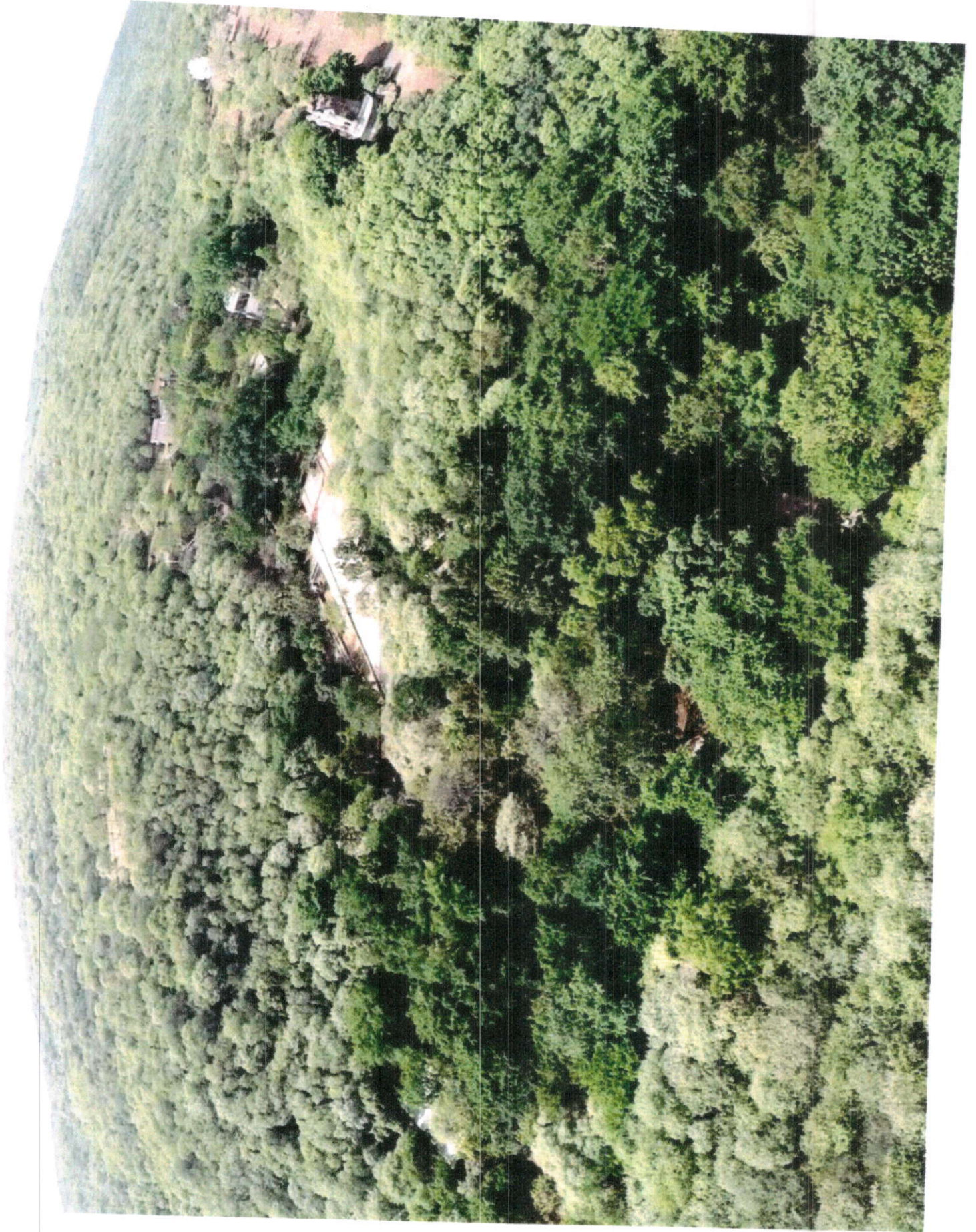
- RFP documents is available on websites : 05.12.2025. to 18.12.2025
- Pre-Proposal meeting : 08.12.2025 at 3.00 pm
- Last date and time of submission of proposals : 18.12.2025 at 2.00 pm
- Opening of proposals : 18.12.2025 at 3.00 pm



General Manager
HFDC Ltd., Gurugram

Annezuse-R-4







हरियाणा सरकार (वन एवं वन्य जीव विभाग)
कार्यालय मण्डलीय वन्य जीव अधिकारी, गुरुग्राम वन परिसर, सोहना रोड,
निकट सिविल कोर्ट, गुरुग्राम फोन / फैक्स नं० 0124- 2222272, E-mail : dwloggn@gmail.com

क्रमांक 2334

दिनांक 17/2/26

सेवा में,

उप वन संरक्षक,
गुरुग्राम।

विषय:-

OA No. 328/2025, Naveen Bamel Vs Union of India & Ors.

सन्दर्भ:-

आपका पत्र क्रमांक 1187-C दिनांक 10.11.2025

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उपरोक्त विषय के सम्बन्ध में आपको अवगत करवाया जाता है कि वन्य जीव निरीक्षक, गुरुग्राम ने अपने पत्र क्रमांक 171 दिनांक 12.01.2026 (प्रति सलंगन) द्वारा उक्त केस में दिए गए आदेश दिनांक 09.07.2025 के बिन्दू नः 3 के सब पैरा 3 व 4 में बताए गए वन्य जीवों के आवास के साथ छेड़छाड़ व Man Animal Conflict का जो हवाला दिया गया है उस से संबंधित क्षेत्र में नियमित रूप से गश्त की जाती है, वहां पर किसी के द्वारा ना तो वन्य जीवों के आवास से छेड़छाड़ कि जाती है और ना ही कोई Man Animal Conflict होता है। वहां पर लगे हुए वालीबाल नेट को हटवा दिया गया है। रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

सलंगन:- उपरोक्त

L. S. Panwar 17/2/26

मण्डलीय वन्य जीव अधिकारी,
गुरुग्राम।

DP
18/2/26

2067-9
18/2/26

श्रीमान म. वं. जी. अचिकारी
 गुरुग्राम

क्र. 171
 दिनांक :- 12/1/2025.

विषय :- 0A No 328/2025, Navdeep Bamel vs Union of India & ors.
 सन्दर्भ :- आपका पत्र क्र. :- 1206; दिनांक :- 13/10/2025.
 श्रीमान जी,

उपरोक्त विषय के संबंध में आपकी अवगत करवाया जाता है कि
 उपरोक्त में विन्दु - 3 व 4 के प्राचमम से वन्यजीवों के आवास के साथ
 देहदाइ व Animal-Human Conflict का हवाला दिया गया है। लेकिन
 उपरोक्त से संबंधित क्षेत्र में नियमित रूप से स्टाफ के साथ गस्त
 की जाती है वहाँ पर किसी प्रकार से भी किसी के द्वारा न तो
 वन्यजीवों के आवास से देहदाइ की जाती है और वालीवाल नेट
 को हटा दिया गया है। और ना ही कोई Human-Animal Conflict
 होता है। रिपोर्ट आपकी सेवा में सुचनार्थ एवं आवश्यक मात्रा में
 है प्रेषित है।

[Signature]

FORR - 159-5
2023-24



वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No.

1378

FOR No.

011

वन मण्डल	1378
जि/ब्लॉक/बीट	1378
रीच/जगह का नाम	30/11/2023
FOR No. (Date, Day & Time)	01/1378 dt- 02/11/2023
रिपोर्ट जारी करने वाले का नाम	02/11/2023
अपराध की जानकारी का स्रोत	शिव्य द्वारा गुप्त/ मुखबीर द्वारा/ शिकायत
अपराध होने के तारीख/दिन/समय	पस 5/11/2023
नांच अधिकारी का नाम व पद	निरीक्षक कुमार व 020
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
संलग्न किया गया अधिनियम	IFA-1927 सेक्शन 32 व 33
भारतीय वन अधिनियम 1927	Sec- 32 व 33
वन्य प्राणी (संरक्षण) अधिनियम 1972	
जाव भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	वृत्त	जाति	पता
	कमलनाथ महाराज		62165		शिव्य
	मनमोहरी माता		Yes		शिव्य
	मातर ओपसी				शिव्य

जवन वन उपज का विवरण	जवन किये गये सामान का विवरण				
	प्रजाति	किस/साइज	संख्या	मूल्य	मुआवजा राशि
	30/11/2023	30/11/2023	6-9m		
	30/11/2023	30/11/2023	15 (IV) व 25 मरकत	Under Size	
जवन वन उपज का विवरण	प्रकार	रंग	मॉडल	उत्पादन वर्ष	
	फाइबर	1 (IV) रजिस्ट्रेशन नं०			
वजार/थियार					
न्य, यदि कोई हो					
री को चिन्हित हैं	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या	N28-359406	
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया		E77-047241	
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

O.A.C.

खबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज
व0 रा0 अ0
नाम
रैंक
दिनांक

तेपी का हस्ताक्षर/अंगुठे का निशान



FORR No - 91-5
2024-25

वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 1373

FOR No. 051

वन मण्डल	गुडगांव				
रेंज/ब्लॉक/बीट	गुडगांव / गुडगांव / गुडगांव				
रीच/जगह का नाम	गुडगांव / गुडगांव / गुडगांव				
FOR No. (Date, Day & Time)	05/11/2024				
रिपोर्ट जारी करने वाले का नाम	गुडगांव				
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/ मुखबीर द्वारा/ शिकायत				
अपराध होने के तारीख/दिन/समय	11/11/2024				
जांच अधिकारी का नाम व पद	गुडगांव				
अपराध/घटना का विवरण संलग्न	गुडगांव				
उल्लंघन किया गया अधिनियम	नहीं/यदि हां तो पृष्ठ संख्या				
भारतीय वन अधिनियम 1927	11/11/2024				
वन्य प्राणी (संरक्षण) अधिनियम 1972	संरक्षण - 4				
पंजाब भूमि संरक्षण अधिनियम 1900					
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	गुडगांव	गुडगांव			गुडगांव
	गुडगांव	गुडगांव			गुडगांव
जब्त वन उपज का विवरण	जब्त किये गये सामान का विवरण				
	प्रजाति	किस्म/साइज	संख्या	मुल्य	मुआवजा राशि
	गुडगांव	गुडगांव	गुडगांव	गुडगांव	गुडगांव
जब्त वीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो					
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया	28-36785		
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया	77 942029		

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

व० रा० अ०

नाम

रैंक

दिनांक

आरोपी का हस्ताक्षर/अंगुठे का निशान

Form No. - 167-S/2025-26

PC No. 13-S/025-026

5



वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

FOR Book No. 373.....

FOR No. 067

वन मण्डल	9 अक्टूबर 2025				
रेज/ब्लॉक/बीट	साहिवा/14 गौरापुरवास्तु/गौरापुरवास्तु				
रीज/जगह का नाम	अरावली पोधारोपण क्षेत्र झोपुली जलसरोज-129				
FOR No. (Date, Day & Time)	067/1378 dt: 25/04/2025				
रिपोर्ट जारी करने वाले का नाम	मनजीत वरुण				
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/ मुखबीर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	श्री विनोद कुमार व० द०				
जांच अधिकारी का नाम व पद	नहीं/यदि हां तो पृष्ठ संख्या				
अपराध/घटना का विवरण संलग्न	IFA-1927 संकशन 32833				
उल्लंघन किया गया अधिनियम	Sec-32833				
भारतीय वन अधिनियम 1927					
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900					
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	कमलजीत महराज व उतक न महराज मनोज वरी महरा महरा मीठसी				माता सुनवर महरा (गऊआला) महरा मीठा महरा
जहां वन उद्योग का विवरण	प्रजाति	किसम/साइज	संख्या	मूल्य	मुआवजा राशि
	संवेद्य आतंकजन - व Smts X Smts विनिश्चय प्रजाती के लिए	बाल बाल काटना काटना काटना का काटना काटना का	18	Length X व 162	
जबल की काल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो					
सही को चिन्हित करें	नजरी-नक्शा-जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया	N-28.357884° E-77.046764°		
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया	N-28.357994° E-77.046743°		

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

आरोपी का हस्ताक्षर/अंगुठे का निशान

Range Forest Officer
Sohna Range

व० रा० अ० नाम

रैंक

दिनांक